

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 200/MP/2020**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional capital expenditure on account of implementation of Flue Gas De-Sulphurization (FGD) System at NLC TamilNadu Power Limited (NTPL), 2 x 500 MW Thermal Power Station in compliance with the Ministry of Environment, Forests and Climate Change, Government of India Notification dated 07.12.2015.
- Date of Hearing** : 20.4.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : NLC Tamil Nadu Power Limited (NTPL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation (TANGEDCO) & 12 Others
- Parties present** : Ms. Tanya Sareen, Advocate, NTPL  
Ms Srishti Khindara, Advocate, NTPL  
Shri Aneesh Bajaj, Advocate, NTPL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned proxy counsel for the Petitioner sought a short adjournment as the arguing counsel is not available.

2. The Commission acceded to the request of the Petitioner and adjourned the matter.

3. The Commission directed the Respondents to file their reply by 12.5.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.5.2023. The Commission further directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.



4. The Petition shall be listed for further hearing on 13.6.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

